

12.13 hrs.

**Title:** Regarding submission of outstanding Demands for Grants in respect of the Budget (General) for the year 2003-2004 and submitted to the vote of the House.

MR. SPEAKER: I shall now put the Outstanding Demands for Grants relating to the Ministries/Departments to vote.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper, be granted to the President out of the Consolidated Fund of India, to *complete* the sums necessary to defray the charges that will come in the course of payment during the year ending the 31<sup>st</sup> day of March, 2004, in respect of the heads of demands entered in the second column thereof, against:-

1. Demand Nos. 1 to 3 relating to Ministry of Agriculture;
2. Demand No. 4 relating to Ministry of Agro and Rural Industries;
3. Demand Nos. 5 and 6 relating to Department of Atomic Energy;
4. Demand Nos. 7 and 8 relating to Ministry of Chemicals and Fertilizers;
5. Demand No. 9 relating to Ministry of Civil Aviation;
6. Demand No. 10 relating to Ministry of Coal;
7. Demand No. 11 relating to Ministry of Mines;
8. Demand Nos. 12 and 13 relating to Ministry of Commerce and Industry;
9. Demand Nos. 14 to 16 relating to Ministry of Communications and Information Technology;
10. Demand Nos. 17 and 18 relating to Ministry of Consumer Affairs, Food and Public Distribution;
11. Demand Nos. 19 to 26 relating to Ministry of Defence;
12. Demand No. 27 relating to the Department of Development of North Eastern Region;
13. Demand No. 28 relating to Ministry of Disinvestment;
14. Demand No. 29 relating to Ministry of Environment and Forests;
15. Demand Nos. 31 to 33, 35, 36 and 38 to 44 relating to Ministry of Finance and Company Affairs;
  
1. Demand No. 45 relating to Ministry of Food Processing Industries;
2. Demand Nos. 46 to 48 relating to Ministry of Health and Family Welfare;
3. Demand Nos. 49 and 50 relating to Ministry of Heavy Industries and Public Enterprises;
4. Demand Nos. 51 to 55 and 93 to 97 relating to Ministry of Home Affairs;
5. Demand Nos. 56 to 58 relating to Ministry of Human Resource Development;
6. Demand No. 59 relating to Ministry of Information and Broadcasting;
7. Demand Nos. 61 and 62 relating to Ministry of Law and Justice;
8. Demand No. 64 relating to Ministry of Non-Conventional Energy Sources;
9. Demand No. 65 relating to Department of Ocean Development;
10. Demand No. 66 relating to Ministry of Parliamentary Affairs;
11. Demand No. 67 relating to Ministry of Personnel, Public Grievances and Pensions;
12. Demand No. 68 relating to Ministry of Petroleum and Natural Gas;
13. Demand No. 69 relating to Ministry of Planning;
14. Demand No. 70 relating to Ministry of Power;
15. Demand No. 72 relating to Lok Sabha;
16. Demand No. 73 relating to Rajya Sabha;
17. Demand No. 75 relating to Secretariat of the Vice-President;
18. Demand No. 76 relating to Ministry of Road Transport and Highways;
19. Demand Nos. 77 to 79 relating to Ministry of Rural Development;
20. Demand Nos. 80 to 82 relating to Ministry of Science and Technology;
21. Demand No. 83 relating to Ministry of Shipping;
22. Demand No. 84 relating to Ministry of Small Scale Industries;
23. Demand No. 85 relating to Ministry of Social Justice and Empowerment;
24. Demand No. 86 relating to Department of Space;
25. Demand No. 87 relating to Ministry of Statistics and Programme Implementation;
26. Demand No. 88 relating to Ministry of Steel;
27. Demand No. 89 relating to Ministry of Textiles;
28. Demands Nos. 90 and 91 relating to Ministry Tourism and Culture;
29. Demand No. 92 relating to Ministry of Tribal Affairs;
30. Demand Nos. 98 to 101 relating to Ministry of Urban Development and Poverty Alleviation;

31. Demand Nos. 102 relating to Ministry of Water Resources;
32. Demand No. 103 relating to Ministry of Youth Affairs and Sports."

The Motion was adopted.

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